

**IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI  
(SPECIAL ORIGINAL JURISDICTION)**

THURSDAY, THE TWENTY SIX DAY OF MARCH,  
TWO THOUSAND AND TWENTY SIX

**:PRESENT:**

**THE HONOURABLE SRI JUSTICE NYAPATHY VIJAY**

**WP(SR) NO: 13099 OF 2026**



Between:

1. M.Tanusha, D/o. M. Bhushana Rao, aged about 28 years, residing at D.No.38-33-22, Andhra Kesari Nagar, Marripalem, Visakhapatnam, Visakhapatnam District, Pincode 530018. Roll No. 17093050, BDS 2017-18 Batch, Sree Sai Dental College & Research Institute, Chapuram, Srikakulam. Srikakulam District.
2. Y.V.V.M.Lakshmi, D/o. Y.Jagannadham, aged about 26 years, residing at Taneesha Apartments, Kakinada, Pincode 533001. Roll No. 17093100, BDS 2017-18 Batch, Sree Sai Dental College & Research Institute, Chapuram, Srikakulam, Srikakulam District.

**...Petitioners**

**AND**

1. The State of Andhra Pradesh, Rep by its Principal Secretary Medical Health and Family Welfare Department A P Secretariat Velagapudi Amaravati Guntur District
2. Dr NTR University of Health Sciences, Rep by its Vice Chancellor/Registrar Vijayawada.
3. The Principal, Sree Sai Dental College & Research Institute, Chapuram, Srikakulam, Srikakulam, District Pincode, 532401.
4. The Dental Council of India, Aiwan-e-Ghalib Marg, Kotla Road, New Delhi – 110 002, represented by its Secretary.

**...Respondents**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to writ, order or direction, more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not permitting the petitioners to write final BDS Examinations scheduled to be held from 25-03-2026, having accepted the examination fee and viva and selectively issuing Hall Tickets to previous batch students discriminating the petitioners who are eligible to write the exams as being illegal, arbitrary, unconstitutional and violation of Rules and Regulations of BDS and consequently direct the Respondents to forthwith issue Hall Tickets to the Petitioners and permit them to appear for the ongoing Final Year BDS examinations without any further delay, as the 9-year permissible period under the BDS Regulations, 2007 be computed excluding the period of delay caused by Respondent No. 1 in postponing the examinations from November 2025 to March 2026

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Smt Kopparthi Sumathi, Advocate for the Petitioners and GP for Medical Health for Respondent no.1 and Mrs.T.V.Sridevi, Standing Counsel for Respondent No.2 and Sri Surya Teja Anumolu, Standing Counsel for Respondent No.4 (who appeared through virtual mode), the Court made the following;

**ORDER:**

**1. Heard Mrs.K.Sumathi, learned counsel for the Petitioners, learned Assistant Government Pleader for Medical and Health for Respondent No.1, Mrs.T.V.Sridevi, Standing counsel for Respondent No.2 and Mr.Sri Surya Teja Anumolu, Standing counsel for Respondent No.4, who appeared through virtual mode.**

**2. The Writ Petition is filed questioning the action of the Respondents in not permitting the Petitioners to write final B.D.S.**

examinations scheduled to be held from 28.03.2026 as illegal and arbitrary.

3. It is stated that the Petitioners had admitted to B.D.S. Course in the year 2015 in different colleges.

4. Learned counsel for the Petitioners submits that the final B.D.S. examinations are scheduled to be held from 28.03.2026, and these examinations were to be conducted before 31<sup>st</sup> December, 2025, and on that count, the Petitioners are being restrained from writing the examinations by the Respondent-authorities.

5. Learned counsel for Respondent No.4 submits that as per the B.D.S. Regulations, 2007, the Petitioners have to complete the B.D.S. course including internship within a period of nine (9) years and since the Petitioners could not complete the B.D.S. course within a period of eight (8) years excluding internship, they are not entitled to appear in the examination scheduled to be held from 28.03.2026.

6. In response, learned counsel for the Petitioners submits that the students who joined in the years 2015 and 2016 were also being permitted to write the examinations by Respondent No. 4 by exercising the power of relaxation, and there is no reason to extend the same benefit to the Petitioners.

7. Considering the submissions made, there shall be an interim direction as follows:

i) The Petitioners are permitted to write the examination schedule to be held from 28.03.2026.

ii) The results of the examination of Petitioners shall be kept in abeyance pending further orders.

Post the matter along with connected W.P.No.8161 of 2026.

*Law*  
26/3/2026  
COURT OFFICER

**To,**

1. The Principal Secretary, State of Andhra Pradesh, Medical Health and Family Welfare Department A P Secretariat Velagapudi Amaravati Guntur District (by **Special Messenger**)
2. The Vice Chancellor/Registrar, Dr NTR University of Health Sciences, Vijayawada.
3. The Principal, Sree Sai Dental College & Research Institute, Chapuram, Srikakulam, Srikakulam, District Pincode, 532401.
4. The Secretary, Dental Council of India, Aiwan-e-Ghalib Marg, Kotla Road, New Delhi – 110 002. (Addressee Nos.2 to 4 by **RPAD**)
5. One CC to Smt Kopparthi Sumathi, Advocate [OPUC]
6. Two CCs to GP for Medical & Science, High Court of Andhra Pradesh. [OUT]
7. One CC to Mrs.T.V.Sridevi, Standing Counsel [OPUC]
8. One CC to Sri Surya Teja Anumolu, Standing Counsel [OPUC]
9. One spare copy



HIGH COURT

VN,J

DATED: 26/03/2026

POST THE MATTER ALONG WITH CONNECTED W.P.NO.8161 OF  
2026.

ORDER

WP(SR).No.13099 of 2026

DIRECTION

